

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No. 03
IA Nos.147/20, 111/21, 131/22, 297/23 in
CP (IB) No.154/BB/2017

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 15.06.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

MS. ANU JAGMOHAN SINGH
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 147/2020 : Shri Anal Shah, Adv.
For IA 111/2021 : Shri T. Ravichandran, Adv.
For the Liquidator : Shri Ullasa B.C., PCS

ORDER

IA No.297 of 2023:

1. This Application has been filed by the Liquidator of Corporate Debtor under Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 seeking to take on record the 15th Progress Report on the Liquidation.
2. Heard the Ld. PCS appearing for the Applicant-Liquidator.
3. In the circumstances and for the reasons stated in the Application, the instant IA is allowed by taking on record the 15th Progress Report on the liquidation process of Corporate Debtor for the period from 01.01.2023 to 31.03.2023 filed by the Liquidator.
4. **Accordingly, IA No.297 of 2023 is disposed of.**

CP (IB) No.154/BB/2017:

1. List the case on **18.07.2023** along with other IAs.

Sd/-
ANU JAGMOHAN SINGH
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)